

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 23rd day of November, 2001.

Q U O R U M :- Hon'ble Mr. C.S. Chadha, Member- A.

Orginal Application No. 17 of 2000.

B.M. Sharma Rtd.Sub Post Master
S/o Late Panna Lal Sharma a/a 62 years
R/o Village Jinehrah, P.O- Mirichi.
Distt. Etha (U.P.)

.....Applicant

Counsel for the applicant :- Sri A.B.L. Srivastava

V E R S U S

1. Union of India through the Post Master General,
Agra Region, Agra.
2. Senior Superintendent of Post Offices,
Aligarh Division, Aligarh.
3. Sri Rewati Prasad, Assistant Treasurer,
Head Post Office, Aligarh.

.....Respondents

Counsel for the respondents :- Km. Sadhna Srivastava

O R D E R (Oral)

(Hon'ble Mr. C.S. Chadha, Member- A.)

This O.A has been filed under section 19 of the
Administrative Tribunals Act, 1985.

2. The case in brief is that applicant has retired
and till his retirement, no charge-sheet has been
served and merely on the ground of enquiry which was

C.S. Chadha

contemplated, his retiral benefits have been withheld.

Rs. 7000/- has been deducted from the pension and

~~pension~~ gratuity and ~~commutation~~ has not been paid till date.

Learned counsel for the respondents has admitted that till date, no charge-sheet has been served to the applicant. In view of this, there is no legality in the action of the respondents. The respondents are directed to pay the full retiral benefits without any deduction with interest at the rate of 18%. Rs. 1000/- is

~~for the~~ awarded ^{as} costs on the respondents. The order

should be complied with within period of one month from the date of communication of this order. The O.A is disposed of accordingly.



Member- A.

|Anand/